



**Central Administrative Tribunal
Principal Bench, New Delhi**

**O.A. No.1253/2020
M.A. No. 2258/2020**

This the 6th day of November, 2020

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Ms. Aradhana Johri, Member (A)**

Dr. Syed Ahmed,
Aged about 64 years,
S/o Late Sh. S. K. Husain,
R/o 84/4, Hauz Khas Rani,
Malviya Nagar, New Delhi.

(By Advocate: Mr. Ajesh Luthra)

Vs.

1. Union of India,
Through Secretary,
M/o Ayush, Aush Bhawan,
'B' Block, GPO Complex,
INA, New Delhi – 110023.
2. The Secretary,
Ministry of Personnel and Public Grievances,
& Pension, Deptt. Of DoP&T,
North Block, Govt. of India,
New Delhi – 110001.
3. Director (E-1),
Department of Personnel & Training,
Room No. 278-B, North Block,
New Delhi – 110001.
4. Assistant Director,
M/o Ayush Bhawan,
Ayush Bhawan, B- Block,
GPO Complex, INA,
New Delhi – 110023.

(By Advocate: Mr. Manish Kumar)



ORDER (ORAL)

Mr. Justice L. Narasimha Reddy, Chairman :-

After arguing the OA and MA at some length, learned counsel for the applicant sought permission of the Tribunal to withdraw the OA without any prejudice to the right of his client to seek the relief, as claimed in the MA, by filing a separate OA. We accord permission.

2. The OA is dismissed as withdrawn with liberty to the applicant to file a separate OA for the relief, claimed in the MA.

Pending MAs, if any, shall stand disposed of.

There shall be no order as to costs.

**(Aradhana Johri)
Member (A)**

**(Justice L. Narasimha Reddy)
Chairman**

pj/rk/ankit/sd/akshaya3dec/